

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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P.D. 24/7/2015

SECTION OFFICER (JUDL.)

*E.C. 24.7.2015
J.K.T. 2015*

FORM NO. 4
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:
ORDERSHEET

1. ORIGINAL APPLICATION No : 261 / 2009
2. Transfer Application No : 2009 in O.A. No. _____
3. Misc. Petition No : 2009 in O.A. No. _____
4. Contempt Petition No : 2009 in O.A. No. _____
5. Review Application No : 2009 in O.A. No. _____
6. Execution Petition No : 2009 in O.A. No. _____

Applicant (S) : Miss Bompri Ado

Respondent (S) : U. Das

Advocate for the : P. D. Nair, G. Alom
(Applicant (S))

Advocate for the : CASE
(Respondent (S))

Notes of the Registry	Date	Order of the Tribunal
<p>1. Application is in form is filed. F. No. 20/ depot No. 39 G. 44.3222 Dated 27/12/09.</p> <p>2. Dated 27/12/09.</p> <p>3. Dy. Registrar</p> <p>4. Ret. K. Das. Copy's of notices issued notices one received with envelope. Way Served.</p> <p>5. 27/12/09. S. S. (S. S.)</p> <p>6. Steps taken on 27/12/09.</p> <p>7. Copies of notices along with Order of 16/12/09 send to D/Sec. for issuing to the respondents by speed post, A/D at the cost of applicant.</p>	16.12.2009	<p>The grievance of the applicant is that a non meritorious candidate (Respondent No.4) has been appointed to the post of Gramin Dak Sevak Branch Post Master (GDS BPM) Viveknagar BO vide order dated 23rd September, 2008, overlooking applicant marks/merit Representation preferred on 27.10.2008 (Annexure-6) remains undisposed of till date.</p> <p>In view of above notices be issued. Ms. U. Das, learned Addl. CGSC for Respondents states that she has been served advanced copy of said O.A. Thus notice be issued to the Respondents under Rule 11 (ii) (i) CAT (Procedure) Rules 1987 returnable on 02.02.2010.</p>

Di.
(Madan Kumar Chaturvedi)

Member (A)

Di.
(Mukesh Kumar Gupta)

Member (J)

Di.

Di.

O.A. 261 of 09

Notices despatched

Served on P.No. 2,3

2.2.2010

Mr.G.Aiam, learned counsel for the

Applicant seeks and allowed to withdraw the present O.A. Ms. Usha Das, learned Addl.C.G.S.C. appearing for Respondent Nos.1-3 states that she has received the parawise comments from the Respondents stating that there is no irregularity in the appointment of Respondent No.4 and has no objection to withdrawal of the petition.

O.A. is disposed of as withdrawn.

(Madan Kumar Chaturvedi)

Member (A)

(Mukesh Kumar Gupta)

Member (J)

Im:

Received
Usha Das
Addl C.G.S.C
17/3/2010

2-2-10

no W.S. recd.
b.

(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:
ORDER SHEET

1. ORIGINAL APPLICATION No : 261 / 2009
2. Transfer Application No : 2009 in O.A. No. -----
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6. Execution Petition No : ----- / 2009 in O.A. No. -----

Applicant (S) : Miss Bompri Das

Respondent (S) : Usha I. Toms

Advocate for the : P. D. Naini, G. Alam
{Applicant (S)}

Advocate for the : CASE
{Respondent (S)}

Notes of the Registry

Date

Order of the Tribunal

3 2.2.2010 Mr.G.Alam, learned counsel for the
Applicant seeks and allowed to withdraw the
present O.A. Ms. Usha Das, learned
Addl.C.G.S.C. appearing for Respondent
Nos.1-3 states that she has received the
parawise comments from the Respondents
stating that there is no irregularity in the
appointment of Respondent No.4 and has no
objection to withdrawal of the petition.

O.A. is disposed of as withdrawn.

Sd/- M.K.Gupta
Member (J)
Sd/-M.K.Chaturvedi
Member (A)

(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:
ORDER SHEET

1. ORIGINAL APPLICATION No : 261/2009
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6. Execution Petition No : /2009 in O.A. No.-----

Applicant (S) : Miss Bompri Das

Respondent (S) : M. I. T. Joms

Advocate for the : P. D. Nair, G. Alam
{Applicant (S)}

Advocate for the : CASE
{Respondent (S)}

Notes of the Registry

Date

Order of the Tribunal

3 2.2.2010 Mr. G. Alam, learned counsel for the Applicant seeks and allowed to withdraw the present O.A. Ms. Ushia Das, learned Addl.C.G.S.C. appearing for Respondent Nos.1-3 states that she has received the parawise comments from the Respondents stating that there is no irregularity in the appointment of Respondent No.4 and has no objection to withdrawal of the petition.

O.A. is disposed of as withdrawn

CC, 2010, 4/2/2010
M. K. Gupta

Sd/- M.K. Gupta
Member (J)
Sd/-M.K. Chaturvedi
Member (A)

- 9 DEC 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

Filed by
the Applicant
through
Ghanshu Ahm
Advocate
09/12/09

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

ORIGINAL APPLICATION NO. / 2009

Miss Bompi Ado

..... Applicant

Vs

Union of India and ors.

..... Respondents

SYNOPSIS

The applicant before this Tribunal is a permanent resident of Rigo, Viveknagar, village Aalo, in the district of West Siang, Arunachal Pradesh. The respondent no. 3 vide requisition letter dated 30/06/2008 sent to the District Employment Officer, Employment Exchange Office, Aalo, West Siang, Arunachal Pradesh, had requested him to sponsor the names of at least 5 local candidates for recruitment to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO and the instant applicant was one of the five candidates who had applied for the said post.

The requisition letter clearly specified that the candidate must be a resident of post village Viveknagar or residing within 2 kilometres or an outside candidate declaring to make his permanent resident at post village Viveknagar, if selected and has to submit the academic documents alongwith the application form. Further, the requisition letter also specified additional criteria viz., the candidate should have the landed property of his own name, the candidate should be of

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same village where the vacancy arises or desired to settle permanently at the post village, the monthly salary will be appox. Rs. 2,300/- per month, the selected candidate shall have to provide office accommodation.

The respondent authorities had prepared the Comparative Chart of the prospective candidates and the highest mark secured in the matriculation examination was the sole criteria adopted for selection of the candidate for appointment to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO.

The respondent authorities inspite of knowing of the fact that the respondent no. 4 is not at all a resident of post village Viveknagar(Rigo) at Aalo had appointed her for the aforesaid post without following the criteria adopted in the requisition letter dated 30/06/2008 and the recruitment rules laid down in the Department of Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001, which governs the appointment and service condition for the post of Gram Dak Sevak Branch Postmaster, adopted by the Department of Postal, Govt. of India. Being highly aggrieved the applicant had filed the representation dated 27/10/2008 to the respondent authorities but it remain unattended.

Hence, this application.

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

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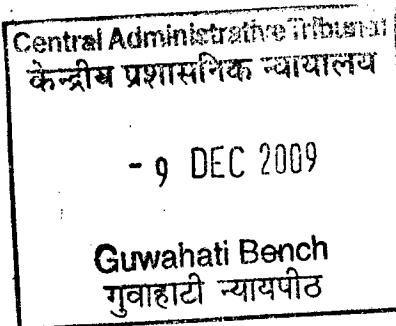
LIST OF DATES

30/06/2008 The respondent no. 3 vide letter dated 30/06/2008 bearing no. B-4/Viveknagar had sent requisition to the District Employment Officer, Employment Exchange Office, Aalo, West Siang, Arunachal Pradesh, requesting to sponsor the names of at least 5 local candidates for recruitment to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO.

17/09/2008 The respondent authorities had prepared impugned Comparative Chart of Prospective Candidates dated 17/09/2008 for selection of candidates to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO.

23/09/2008 The respondent no. 3 had issued the impugned letter appointment dated 23/09/2008 bearing no. B-4/Viveknagar, appointing the respondent no. 4 to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO.

27/10/2008 The applicant had submitted a representation dated 27/10/2008 to the respondent no. 3 against the appointment of the respondent no. 4 on the ground of her being a non-resident of Viveknagar (Rigo), Aalo.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

ORIGINAL APPLICATION NO. / 2009

Miss Bompi Ado

.... Applicant

Vs

Union of India and ors.

.... Respondents

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Filed by :

Ghansul Alam
Advocate

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1 -

Filed by
The applicant
Bompi Ado
through
Ghansu Adom
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : AT GUWAHATI

(An application under Section 19 of the
Administrative Tribunals Act, 1985)

ORIGINAL APPLICATION NO. / 2009

IN THE MATTER OF :

Miss Bompi Ado

D/o Late Gebom Ado

Vill. Rigo (Viveknagar)

P.O. & P.S. Aalo

Dist. West Siang, Arunachal Pradesh

..... Applicant

- Versus -

1. Union of India, represented by the
Director General Of Postal Service,
Government of India,
New Delhi.

2. The Director General Of Postal Service
Arunachal Pradesh Division,
Itanagar.

3. The Superintendent of Posts
the Director Postal Services,
Arunachal Pradesh Division,
Itanagar.

4. Miss Yakiam Talom
D/o Shri Tarin Talom
Vill. Rumgong
P.O. & P.S. Rumgong, District
West Siang, Arunachal Pradesh
..... Respondents

Contd..

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

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1. PARICULARS OF THE ORDER(S) AGAINST WHICH THIS APPLICATION IS MADE :

The comparative chart of the prospective candidates dated 17/09/20008 and the appointment letter no. B-4/Viveknagar dated 23/09/2008 issued by the respondent no. 3 appointing thereby the respondent no. 4 to the post of Gram Dak Sevak Branch Postmaster, Viveknagar, Aalo, West Siang, Arunachal Pradesh.

Bompi Ado

2. JURIDICTIION OF THE TRIBUNAL :

The applicant declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

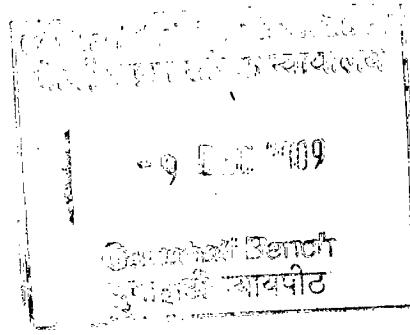
The applicant declares that this application is being filed within the period of limitation prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE :

4.1 That the applicant is a citizen of India and a permanent resident of Rigo, Viveknagar, Village Aalo, in the district of West Siang, Arunachal Pradesh and as such your applicant is entitled to all the rights and privileges as granted under the constitution of India and other laws of the land.

4.2 That the applicant begs to state that the respondent no. 3 vide letter dated 30/06/2008 bearing no. B-4/Viveknagar has sent requisition through the District Employment Officer, Employment Exchange Office, Aalo, West Siang, Arunachal

Contd...



Bompi Aalo

Pradesh, requesting to sponsor the name of at least 5(five) local candidates for recruitment to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO. In the requisition letter it was made clear that the candidates must be the resident of post village Viveknagar or residing within 2 kilometres or an outside candidates declaring to make his permanent resident at post village Viveknagar, if selected. The documents to be submitted alongwith the application form by the applicant are as follows:

- (i) Class X passed Certificate duly attested.
- (ii) Mark sheet of class X passed duly attested.
- (iii) Employment Exchange Registration Card duly attested.
- (iv) Permanent Resident Certificate duly attested.

Further, the requisition letter also includes additional requisite criteria, which are as follows:

- (i) The candidate should have the landed property of his own name.
- (ii) The candidates should be of same village where the vacancy arises or desired to settle permanently at the post village.
- (iii) The monthly salary will be appox. Rs. 2,300/- per month.
- (iv) The selected candidate shall have to provide office accommodation.

The said requisition letter was displayed in the office notice board at Aalo Post Office.

A copy of the requisition letter dated 30/06/2008 bearing no. B-4/Viveknagar is annexed herewith and marked as **Annexure - 1.**

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Bompi Aalo

4.3 That the applicant who is a permanent resident of Rego(Viveknagar), Aalo, begs to state that in pursuance of the requisition letter dated 30/06/2008 had submitted application for the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO to the respondent no. 3, enclosing all the requisite documents as specified in the requisition letter, i.e. Application form, Class X passed certificate, Mark sheet of Class X passed, Employment Exchange Registration Card, Permanent resident Certificate and Schedule Tribe Certificate, all duly attested.

The copies of the applicant's Application form, Schedule Tribe Certificate, Class X pass certificate, Class X examination marksheet, Employment Exchange Identity Card and Permanent resident Certificate are annexed herewith and marked as

Annexure - 2 Series.

4.4 That the applicant begs to state that the respondent no. 4 has also applied for the aforementioned post of Gram Dak Sevak Branch Postmaster, Viveknagar BO, who is not the permanent resident of post village Viveknagar, has also submitted the entire requisite documents as mentioned in the requisition letter dated 30/06/2008, except the Permanent resident certificate.

The copies of the Application form, Schedule Tribe Certificate, Class X pass certificate, Class X Examination Mark sheet and Employment Exchange Identity Card, all submitted by the respondent no. 4 are annexed herewith and marked as

Annexure - 3 Series.

Contd...

Bompi Ado

4.5 That the applicant begs to state that the respondent no. 3 had prepared impugned Comparative Chart of Prospective Candidates dated 17/09/2008, for the selection of the candidate to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO. The Comparative Chart reveals 5 (five) prospective candidates namely (i) Shri Doter Kamsi, (ii) Miss Yakiam Talom (respondent no. 4), (iii) Miss Yagi Yajo, (iv) Miss Bompi Ado (applicant) and (v) Shri Mito Eshi. The highest mark secured in the matriculation examination was the sole criteria adopted by the respondent no. 3 among the prospective candidates mentioned in the Comparative Chart for selection of the candidate for appointment to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO. The marks obtained by the prospective candidates as mentioned in the Comparative Chart are as follows :

Names	percentage	mark obtained
(i) Shri Doter Kamsi	37.68%	188
(ii) Miss Yakiam Talom	47.2%	236
(iii) Miss Yagi Yajo	43.2%	216
(iv) Miss Bompi Ado	40.8%	204
(v) Shri Mito Eshi.	41.48%	207

The respondent no. 4 has been adjudged as 1st position and accordingly it was directed to issue appointment in favour of respondent no. 4 for appointment of the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO, Aalo, without considering other criteria as mentioned in the requisition letter dated 30/06/2008 and also the criteria adopted by the Central Government for appointment to the post of Gram Dak Sevak Branch Postmaster, under

the Department of Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001.

A copy of the Comparative Chart of Prospective Candidates dated 17/09/2008 is annexed herewith and marked as Annexure - 4.

4.6 That the applicant begs to state that the respondent no. 3 without considering criteria specified in the requisition letter dated 30/06/2008 and the rules under the Department of Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001, has issued an impugned letter of provisional appointment to respondent no. 4 vide letter dated 23/09/2008 bearing no. B-4/Viveknagar, whereby the respondent no. 4 has been provisionally appointed as Gram Dak Sevak Branch Postmaster, Viveknagar BO in account with Aalo MDG under Itanagar HO (Head Office) with the effect from the date of joining on the post. Being highly aggrieved by the said impugned appointment letter dated 23/09/2008, this instant application has been filed with a prayer for setting aside and quashing Comparative Chart of Prospective Candidates dated 17/09/2008 and appointment letter dated 23/09/2008.

A copy of the provisional appointment letter dated 23/09/2008 is annexed herewith and marked as Annexure - 5.

4.7 That the applicant begs to state that she had filed a representation dated 27/10/2008 to the respondent no. 3 agitating the appointment of the respondent no. 4 on the ground of non-resident of Viveknagar (Rigo), Aalo. The applicant stated that

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Bompi Aalo

Bompi Abo

the respondent no 4 rather is a resident of Hissam village, which is not within the jurisdiction of 2 Km. of the post village Viveknagar and further prayed humbly to cancel/recall the said appointment letter dated 23/09/2008. But, till date the representation dated 27/10/2008 has remained unattended before respondent no. 3, which is violative of the principal of natural justice. Therefore, the respondent authority is deserved to be directed to dispose of the representation dated 27/10/2008.

A copy of the representation dated 27/10/2008 is annexed herewith and marked as Annexure - 6.

4.8 That the applicant begs to state that the Department of Postal, Govt. of India has adopted recruitment rules called as the Department of Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001, which governs the entire service condition and procedure/rule for the appointment for the post of Gram Dak Sevak Branch Postmaster. The applicant states that the Section IV of the aforesaid rule provides method of recruitment of Gramin Dak Sevak Branch Postmaster which are to be followed by the appointing authority while making out selection of candidate for the post of Gram Dak Sevak Branch Postmaster; some of the rules are as under:

(IV.1) Age :

The maximum age limit will be 18 years and maximum age will be 65 years.

(IV.2) Educational Qualification :

Matriculation [the selection should be based on the marks secured in matriculation or equivalent

Contd...

examination. No weightage need be given for any qualification(s) higher than matriculation.]

(IV.3) Income and ownership of property :

The person who takes over the agency (EDSPM/EDBPM) must be one who has an adequate means of livelihood, must be able to offer space to serve as the agency premises for postal operation, the premises must be such as will serve as a small postal office with the provision for installation pf even a PCO (Business Premises such as shops, etc., may be preferred)

(IV.4) Residence :

(i) The EDSPM/EDBPM must be a permanent resident of the village where the post office is located. He should be able to attend the post office work as required of him keeping in view the time of receipt, dispatch and delivery of mails which need not be adapted to suit his convenience or his main avocation.

(IV.5) Security :

ED Agents of all categories including ED delivery Agents should furnish security of Rs. 4,000/- subject to the condition that the amount of security should be increased / decreased so as to be equal to the amount of cash and valuables that is authorised to be entrusted to them under the orders of Divisional Superintendent or Head of the Circle, as the case may be.

(IV.6) Preferential Categories :

There are four types of preferential categories fixed by the issuing various orders i.e., Schedule Caste, Schedule Tribe, Ex-Army Postal Service Personnel and Educated Unemployed persons, the above preference should be subject to first and foremost condition that the candidate selected should have

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Bompi Abo

adequate means of livelihood. To ensure this condition, the candidate must be able to offer office space to serve as the agency premises for postal operations as well as public call office and as such, business premises such as shops, etc., must be preferred regardless of the various categories of preferences mentioned above.

4.9 That the applicant begs to submit that on perusal of the Schedule Tribe Certificate and Birth Certificate (Annexure 3 series) of the respondent no. 4, reveals that respondent no. 4 is a permanent resident of village Jomoh, P.O. and P.S. Rumgong, West Siang, Arunachal Pradesh. Moreover, the certificate dated 20/10/2008 issued by the ASM, Rigo / Kamdai village certified that the respondent no. 4 neither is a resident of (Rigo / Kamdai) Viveknagar village nor she had a temporary resident in the said village and it is further certified that respondent no. 4 is not enrolled in the panchayat electoral roll of the said village. The respondent authorities inspite of knowing of the fact that the respondent no. 4 is not at all a resident of post village Viveknagar(Rigo) at Aalo has appointed her as Gram Dak Sevak Branch Postmaster, Viveknagar BO. This action on the part of the respondent authorities in the appointment of the respondent no. 4 without following the recruitment rules laid down in the Department of Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001, adopted by the Department of Postal, Govt. of India, is highly whimsical, arbitrary and illegal.

A copy of the certificate dated 20/10/2008 is annexed herewith and marked as Annexure - 7.

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Boomi Aalo

4.10 That the applicant states that the certificate dated 09/01/2009 issued by the Circle Officer, Administration / Town Magistrate, West Siang District, Aalo, certified that the Rumgong Circle, in which the village of the respondent no.4 is located is situated at a distance of 30 kilometres away from Aalo and further certified that Viveknagar post village is situated at distance of 2 Km away from Aalo, which is surrounded by two village i.e., Rigo and Kamdai. Therefore, the respondent no. 4, is not a resident of the Viveknagar post Village and the respondent authorities ought to have to rejected her application on the ground of not fulfilling the prescribed qualification. However, despite knowing this fact, the respondent authorities has appointed respondent no. 4 without proper verification about her residential status and prescribed rules laid down under the Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001. Thus, the appointment of the respondent no. 4 by the respondent authorities is highly illegally and arbitrary.

A copy of the certificate dated 09/01/2009 is annexed herewith and marked as Annexure - 8.

4.11 That the applicant begs to submit that the respondent no. 4 has not submitted her permanent resident certificate, which was one of the document sought for in the requisition letter dated 30/06/2008 (Annexure-1). The respondent authorities ought to have rejected the application form and could have reject the candidature of the respondent no. 4 on this count but the respondent authorities

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Bompi Aalo

inspite of rejecting her candidature with malafide intention most illegally included her in the Comparative Chart of Prospective Candidates and selected him for the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO, Aalo without following the prescribed rules provided for the appointment of Gramin Dak Sevak Branch Postmaster.

4.12 That the applicant begs to submit that one of the pre-conditions for the appointment of EDBPM/EDSPM is that the candidates should have the landed property in her own name and the landed property should be at the village where the vacancy arises. But in the instant case though the respondent no. 4 is not a resident of the Viveknagar post village and does not have any landed property in the said village (Annexure-7), yet she has been appointed by the respondent authorities without verification of her landed property at the Viveknagar post village, where the post arises. This action of the respondent authorities appointing the respondent no. 4 without considering the material facts and without proper verification of her landed property is violative of the rules under the Department of Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001, adopted by the Department of Postal, Govt. of India.

4.13 That the applicant submits that the rule 17 of the Mode of recruitment under the Department of Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001 lays down that in case no persons from the post village who have applied had additional source of income or required qualified persons, the

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Guwahati Bench
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Boomi Ado

vacancy is required to be re-advertised and then only regular appointment of non resident of the post village can be done. If the vacancies are re-advertised and no application from the post village is received, then only there are adequate grounds to appointment non-resident as EDBPM. In the instant case, the respondent authorities should have selected the candidates who are the permanent resident of Viveknagar post village and should have to prepare the Comparative chart of Prospective Candidates among them. Since in the applicant, who is a permanent resident of Viveknagar post village has applied for as a candidature for the post, the respondent authorities cannot include respondent no. 4, who is a non-resident in the Comparative chart of Prospective Candidates dated 17/09/2008. Therefore, the respondent no. 4 should not be included in the Comparative chart of Prospective Candidates dated 17/09/2008 and the appointment letter dated 23/10/2008 issued by the respondent no. 3 may kindly be set aside and quashed in the interest of justice and to secure end of law.

4.14 That this application is made bonafide and in the interest of justice.

5. GRONDS FOR RELIEF WITH LEGAL PROVISIONS:

5.1 That as per letter dated 30/06/2008 the respondent authorities had sent the requisition for sponsoring the names of at least 5 local candidates for recruitment to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO. In the said requisition letter it was made clear that the candidates must be the residents of the post village Viveknagar or

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residing within 2 kilometres or an outside candidates declaring to make his permanent resident at post village Viveknagar, if selected. But the respondent authorities inspite of knowing of the fact that the respondent no. 4 did not fulfil these conditions, had included her in the Comparative chart of Prospective Candidates dated 17/09/2008. As such, the respondent no. 4 is not entitled to be included in the said Comparative chart of Prospective Candidates.

5.2 That the action on part of the respondent no. 3 in issuing the appointment letter dated 23/10/2008 appointing the respondent no. 4 to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO without following the procedure laid down in the requisition letter dated 30/06/2008 and the recruitment rules laid down in the Department of Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001, adopted by the Department of Postal, Govt. of India, is highly whimsical, arbitrary and illegal. Hence, the appointment letter dated 23/10/2008 issued by the respondent no. 3 is liable to be set aside and quashed in the interest of justice and the applicant is entitled to be appointed to the said post.

5.3 That immediately after the issuance of the impugned letter dated 23/10/2008 by the respondent authorities appointing respondent no. 4, the applicant had submitted a representation dated 27/10/2008 to the respondent no. 3. But to her utter shock and surprise the said representation has remained unattended.

Bompi Ado

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Guwahati Bench
গুৱাহাটী ন্যায়পীঠ

Bompi Ado

5.4 That the consequential action of the respondent authorities in appointing the respondent no. 4 over and above the applicant is liable to be declared as illegal and arbitrary.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicant declares that she has exhausted all remedies available and the representation filed before the respondent authorities on the subject matter in issue has not been responded to as yet.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT :

The applicant also declares that she had filed a writ petition registered as W.P.(C) No. 429(AP)2008 in the Itanagar Permanent Bench of the Hon'ble Gauhati High Court on the same matter but on being informed that the dispute is to be adjudicated by this Hon'ble Tribunal, the said writ petition was closed on withdrawal with liberty to approach this Hon'ble Tribunal vide order dated 21/11/2008 passed by the Hon'ble Gauhati High Court in the said case; she has not filed any other suit / application before any other Court / Tribunal pertaining to the subject matter involved in this application.

8. RELIEF SOUGHT FOR :

Under the facts and circumstances stated above, it is respectfully prayed that this Hon'ble Tribunal may be pleased to consider the application, admit the same, issue notice to the respondents calling for production of records of the case and upon hearing the parties on the cause or causes that may be shown, be further pleased to set aside and quash

Contd...

the appointment letter dated 23/10/2008 issued by the respondent no. 3 appointing the respondent no. 4 to the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO, and further the respondent authorities may kindly be directed to appoint the applicant in the aforesaid post and / or may be pleased to pass any further or other order or orders as Your Lordships may deem fit and proper under the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR :

In the interim, it is most respectfully prayed that pending disposal of this application, this Hon'ble Tribunal may pleased to stay the appointment of the respondent no. 4 and further direct the respondent authorities not to allow the respondent no. 4 to continue in the post of Gram Dak Sevak Branch Postmaster, Viveknagar BO at Aalo.

10. PARTICULARS OF I.P.O.:

- i) I.P.O. No. : 39G 443222
- ii) Date : 09/12/2009
- iii) Payable at : Guwahati
- iv) Issuing post office : Guwahati

11. LIST OF ENCLOSURE :

As stated in the index.

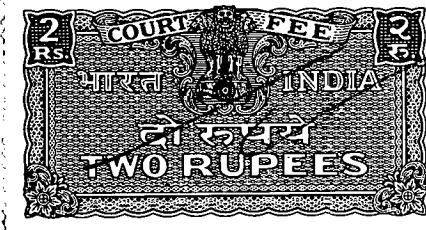
Place : Guwahati

Date : 09/12/2009 Signature of the Applicant

Bompi Aalo
Through

Ghansul Alam
Advocate

Contd..



- 16 -

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

- 9 DEC

VERIFICATION

Guwahati Bench
गुवाहाटी न्यायपीठ

Miss Bompi Ado, D/o Late Gebom Ado, Vill. Rigo (Viveknagar), P.O. & P.S. Aalo, Dist. West Siang, Arunachal Pradesh, do hereby solemnly affirm and verify that I am the applicant in this instant case and conversant with the facts and circumstances of the case and the statements made in the paragraph

..... 1, 2, 3, 4, 5, 6, 7

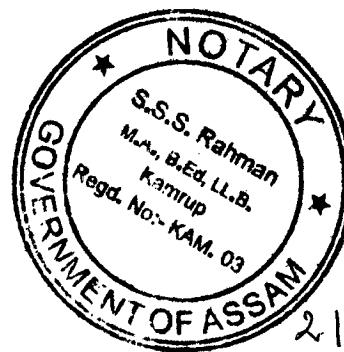
..... are true to my knowledge and those made in paragraph

..... 5.1, 5.2, 5.4

..... are based upon legal advice received and believed to be true. I have not suppressed any material facts of the case.

And I sign this verification on this the 9th day of December 2009 at Guwahati.

Bompi Ado
SIGNATURE



S. M
SHAH SYED SAMADUR RAHMAN
M.A., B.Ed., LL.B.
N.D.H.,
Guwahati, Kamrup.
Regd. No.: KAM. 03

9-12-09.

DEPARTMENT OF POSTS: INDIA

Office of the Director Postal Services :: Arunachal Pradesh Division
Itanagar- 791 111.

No. B-4/Viveknagar

Dated at Itanagar the 33

The District Employment Officer,
Employment Exchange Office, Aalo,
District West Siang (A.P)Sub: Sponsoring the names of at least 5 (five) candidates for the post of Gramin Dak Sevak
Branch Postmaster, Viveknagar BO in account with Along MDG.

Sir,

Kindly sponsor names of at least five (5) local candidates for appointment to the post of GDSBPM Viveknagar BO. The candidate must be the resident of post village i.e. Viveknagar or residing within 2 Kilometers or an outside candidate also having declaration to make his permanent residence at Viveknagar village, if selected. The application of interested candidate should reach this office on or before 30.07.2008. The applications received after 30.07.2008 will not be entertained. The attested copy of documents required to be submitted by the candidates along with the applications are indicated below.

- 1) Class X passed certificate duly attested.
- 2) Mark sheet of Class X passed duly attested.
- 3) Employment Exchange Regn. Card duly attested.
- 4) Permanent Resident Certificate duly attested.

The requisite criteria are:

- 1) The candidates should have landed property in his own name.
- 2) The candidates should be of same village where the vacancy arises or desired to settle permanently at the post village.
- 3) The monthly salary will be approx. Rs.2300/- Per month.
- 4) The selected candidate shall have to provide office accommodation.

Copy to:

- 1) The SDI @ Pasighat for information.
- 2) The Postmaster, Along MDG for information and to display in his office notice board.
- 3) Office copy.

(A. K. Shyam)
Superintendent of Posts
O/o the Director Postal Services
A.P. Division, Itanagar- 791 111.

(A. K. Shyam)
Superintendent of Posts
O/o the Director Postal Services
A.P. Division, Itanagar- 791 111.

Certified to be true Copy.

Q. K. Shyam
Advocate

To

4032
20/7

The Director, Postal Services,
The District Employment Officer,
Employment Exchange Office, Aalo,
District West Sijang.

Sept 2008
Sijang
1735

CEAT



CEAT
1735

Sub:- Application for the post of GRAMIN DAK SEVAK, BRANCH POSTMASTER,

P.O. Aalo

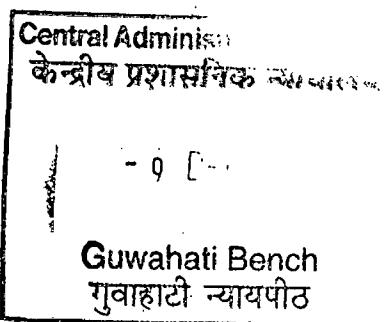
Sir,

Viveknagar B.O.

With reference to the Adv. No. B-4/Viveknagar, dated 30th June 2008, I would like to offer myself for the post of **Gramin Dal Sevak**, Branch Postmaster, Viveknagar, B.O. Aalo.

My necessary particulars are furnished below for your perusal;

1. Name : MISS BOMPI ADO
2. Father's name : L. GEBOM ADO
3. Date of birth : 1st Feb 1986
4. Educational qualification : CLASS XII (H) PASS
5. Tribe : ST (AALO)
6. PRC : RIGO VILLAGE, VIVEKNAGAR AALO
7. Employment Exchange : Regd. No. 660/2007 (W). Date 29/06/2007



B.A/C
Signature of Applicant

Certified to be true Copy

Alon..
Advocate

- 9 DEC 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

GOVT. OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER
WEST SIANG DISTRICT : : ALONG

SCHEDULED TRIBE CERTIFICATE

Sl. No. 06673/m

15/9/09



This is to Certify that Shri/Smti. MISS. BOMPI ADO.....
Son/daughter of Shri/Este. GEBON ADO.....
of village SEK RIGO..... PO/PS ALONG.....
District WEST SIANG.....,.....of the State Arunachal Pradesh
belongs to GALONG..... Tribe which is recognised
as a Scheduled Tribe of Arunachal Pradesh as under :-

The Constitution (Scheduled Tribe) Order, 1950. The
Constitution (Scheduled Tribes (Union Territory) order 1950
as amended by the Scheduled Castes and Scheduled Tribes
lists (Modification) order, 1956, the Bombay Reorganisation
Act, 1960, the Punjab Reorganisation Act, 1966, the State
of Himachal Pradesh Act, 1970, and the North Eastern Areas
(Andaman & Nicobar Islands) Scheduled Tribe Order, 1959.
The Constitution (Dadra & Nagar Haveli) Scheduled Tribe
Order, 1964. The Constitution (Uttar Pradesh Scheduled
Tribes order, 1967. The Constitution (Goa Daman & Diu)
Scheduled Tribes Order, 1968. The Constitution (Nagaland)
Scheduled Tribes order, 1970.

Shri/Smti. MISS. BOMPI ADO..... and his/her
family ordinarily reside in SEK RIGO..... Village
..... Circle..... of West Siang
District, Arunachal Pradesh.

Certified that the particulars of the applicant mentioned in this
Certificate have been verified and found to be correct.

Seal :
Date :

Branch Officer (Jdl)
West Siang District Class
West Siang District
Along (A.P.)

(T. P. BOMPIK)
Deputy Commissioner,
West Siang District

Certified to be true copy.
Gala.
Advocate

क्रम संख्या/
S. No. SSE/ 2002 269403

केन्द्रीय माध्यमिक शिक्षा बोर्ड
Central Board of Secondary Education

G01/5707/172303



सेकण्डरी स्कूल परीक्षा, 2002

यह प्रमाणित किया जाता है कि
This is to certify that BOMPI ADO

एवं श्री
& Shri GEBOM ADO

जिनकी जन्म तिथि
Born on FIRST FEBRUARY NINETEEN HUNDRED EIGHTY SIX

है, ने वोर्ड ड्वारा मार्च, 2002 में आयोजित सेकंडरी स्कूल परीक्षा
passed the Secondary School Examination of the Board held in March 2002.

विद्यालय से
from PRIVATE CANDIDATES

निम्न विषयों में उत्तीर्ण की :
in the following subjects :-

* ENGLISH COURSE-A HINDI COURSE-B MATHEMATICS

SCIENCE WITH PRAC. & SOCIAL SCIENCE

— 1 —

दिल्ली
Delhi
दिनांक
Dated 20-08-2002

(Pavneesh Kumar)
परीक्षा नियंत्रक
Controller of Examinations

* जिस विषय के आगे अंकित है, वह विषय परीक्षार्थी ने पूरक परीक्षा में उत्तीर्ण किया है।
 * against a subject indicates that the candidate passed in the subject at the Compartmental Examination.
 टिप्पणी: संरथागत विद्यार्थी को गार्डन मूल्यांकन करते समय, योंद्वारा निर्धारित विद्यालयीय मूल्यांकन प्रमाणपत्र का भी संज्ञान याचित है।
 NOTE While judging regular students, it is expected that CERTIFICATES OF SCHOOL-BASED EVALUATION would be taken cognizance of.

certified to be true copy.

Gf. Am.
Adworsky

- 9 DEC 1979

Guwahati Bench
गुवाहाटी न्यायपीठ

नोट : परीक्षार्थी को निर्णय करने के पूर्व विद्यालय के प्रधानाचार्य द्वारा यह प्रमाणपत्र प्रतिहस्ताक्षरित किया जाए।

Note : This certificate shall be countersigned by the Principal of the School before issue to the candidate.

प्रधानाचार्य को द्वारा

Signature of the Principal

Principal

Ram

प्रधानाचार्य का नाम Govt. H.S. School Yingkiong

Name of the Principal

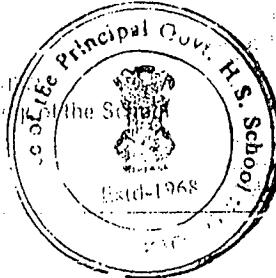
Upper Liang Dist.

Arunachal Pradesh

तिथि

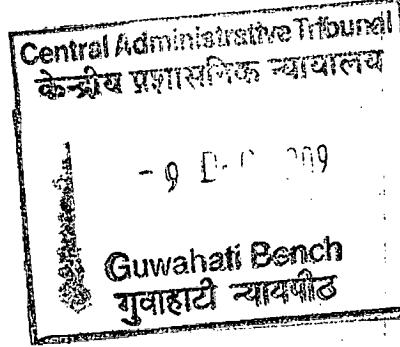
Date

विद्यालय नं.
Rubber St.



Certified to be true copy.

G. A. ..
Advocate



GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF LABOUR AND EMPLOYMENT
EMPLOYMENT EXCHANGE, MAHARAGUN AHALO

IDENTITY CARD

(Not an introduction card for interview with
employers).

1. Name of applicant Miss. Sami Ado
2. Date of Registration 27/06/2002
3. Registration No. 660/2002 (W)
4. N.C.O. Code No. X01120

INSTRUCTIONS TO APPLICANT

(a) Bring this card with you whenever you come to the Exchange.	Date before which registration should be renewed
(b) Quote your Registration Number and N.C.O. Number whenever you write to the Exchange.	<u>31/12/2002</u>
(c) Renew your Registration every one year.	<u>27/6/2003</u>
(d) Card be renewed within 30 days from the date of renewal.	

If you do not renew by the due date your registration will be cancelled.

Rejected
29/06/2002
Sekhoni, Secretary
Biju Ghandi University
Ranipura, Dibrugarh

Certified to be true copy.

Attn. ..

Advocate

- 9 DEC 2007

Guwahati Bench
गुवाहाटी न्यायपीठ

(c) Return this card when you no longer require employment assistance after filing the following entries.

1. I have secured employment with
(Name of employee)
through* you* my own effort
2. *no longer require employment assistance

Date..... 19 . (Signature of applicant)

Affix Postage
Stamp here

This card shall also be treated as
"UNEMPLOYMENT CERTIFICATE" for
all purposes vide govt. order No.
LAB/EMPL-1/96 (VOL-XIV) 613 dtd. 11.10
-2001-

To

The Employment Officer
Employment Exchange
Govt. of Arunachal Pradesh
Naharlagun-791 110

~~Countersigned by Employment Officer~~

Arunachal Govt. Press--304/93-ALC-20,000-9-93.



GOVT. OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER
WEST SIANG DISTRICT :: ALONG

NO. WS/J-8945 /2001

Dated Along, the..... 23/02/2001

Guwahati Bench
গুৱাহাটী ন্যায়পীঠ

- 25 -

Central Administration, India
কেন্দ্ৰীয় প্ৰশাসনিক ন্যায়পালিয়

- 9 D.E.C

392

TO WHOM IT MAY CONCERN

This is to certify that ~~SONI~~ /Miss BOMRI ADO
XXXXXX/daughter of ~~WIFE~~ of Shri/ ~~SONI~~ GEBOM ADO
is a permanent resident of RAGQ village PO/PS
..... ALONG of ALONG Circle of West Siang
District, Arunachal Pradesh.

Date : 23/02/2001

Seal :

(H. KARGA) CO (JEL)
for Deputy Commissioner,
West Siang District, Along.

Attested for
26/4/08
Lecturer in Pol. Sc.
Deyi-Polo Govt. College
KAMKI

Certified to be true copy.

G. M.
Advocate

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
- 0 DEC 2009
Guwahati Bench गुवाहाटी न्यायालय

Application for the post of Gramin Dak Sevak Branch post Master in
Vizagao BO in account with Along MDG Last date of receipt = 30-07
2008
(To be filled in by the Candidate).

- 1) Name of the Candidate (in block letters)
- 2) Fathers Name
- 3) Permanent Address (in full)
- 4) Present address
- 5) Permanent address (in full)
- 6) Date of Birth
- 7) Community
- 8) Educational Qualifications
% of marks obtained from class X (Ten)
- 9) Resident of
- 10) Employment Ex. Regd. Card no.

I do hereby declare that the above particulars furnished by me are correct to the best of my knowledge and belief

Date: 10/07/08
Place: Aga

(Signature of the Candidate)

Note :

DOCUMENTS TO BE ATTACHED

- a) Employment Ex Regd. Card (photo copy) — 1 copy
- b) HSLC Certificate and Mark-sheet of Past (class X) photo copy 1 copy each
- c) Tribe Caste Certificate (Photo copy) 1 copy
- d) Character Certificate from two different Gazetted Officers (in original).
- e) Income Certificate from concerned DC (Photo copy)
- f) Health Certificate from any Govt. Doctor (in original)
- g) Latest Passport size photo's (1 no's) 1 copy
- h) Residential Certificate (photo copy)
- i) Movable and immovable properties owned by the Candidate (Attested copy of documents to be enclosed).
- j) His / Her consent letter to provide rent- free accommodation i.e. a separate room in his/ her house in the post village to function the BO.

Diploma in IT with 5 Marks/Year.

Certified to be true copy.

Sala..
Advocate

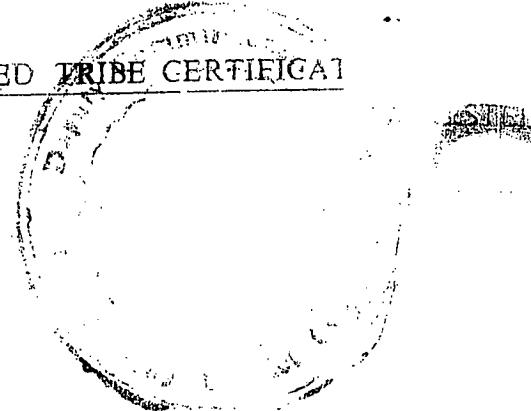
- 27 DEC 2019

Gauhati Bench
गुवाहाटी न्यायपाठ



GOVT. OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER
WEST SIANG DISTRICT : : ALONG

SCHEDULED TRIBE CERTIFICATE



This is to Certify that ~~SON/DAUGHTER~~ MISS YAKIAM TALOM
Son/daughter of Shri ~~SON/DAUGHTER~~ TARIN TALOM
of village JOMOH PO/PS RUMGONG
District WEST SIANG of the State Arunachal Pradesh
belongs to ABOR (MINYONG) Tribe which is recognised
as a Scheduled Tribe of Arunachal Pradesh as under :-

The Constitution (Scheduled Tribe) Order, 1950. The
Constitution (Scheduled Tribes (Union Territory) order 1950
as amended by the Scheduled Castes and Scheduled Tribes
lists (Modification) order, 1956, the Bombay Reorganisation
Act, 1960, the Punjab Reorganisation Act, 1966, the State
of Himachal Pradesh Act, 1970, and the North Eastern Areas
(Andaman & Nicobar Islands) Scheduled Tribe Order, 1959.
The Constitution (Dadra & Nagar Haveli) Scheduled Tribe
Order, 1964. The Constitution (Uttar Pradesh Scheduled
Tribes order, 1967. The Constitution (Goa Daman & Diu)
Scheduled Tribes Order, 1968. The Constitution (Nagaland)
Scheduled Tribes order, 1970.

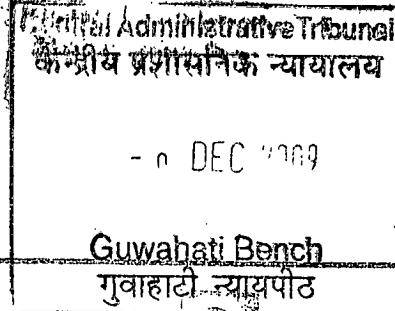
~~SON/DAUGHTER~~ MISS YAKIAM TALOM and his/her
family ordinarily reside in JOMOH Village
..... Circle RUMGONG of West Siang
District, Arunachal Pradesh.

Certified that the particulars of the applicant mentioned in this
Certificate have been verified and found to be correct.

Attest
Attest
Ministry of Labour & Employment
West Siang District
A.P.
Branch Officer (Jdi) 12/8

Certified to be true copy.

G.K.
Advocate



358

Roll No

240372276

Serial No. M/

11676

National Open School

New Delhi

This is to certify that YAKIAM TALOM

Son/Daughter of TARIN TALOM

Who has fulfilled the Certification requirements of National Open School in May, 1998 and has passed in the following subjects.

ENGLISH

HOME SCIENCE

ECONOMICS

SOCIAL SCIENCE

SCIENCE

is awarded the Secondary School Certificate.

His/Her Date of Birth as per records submitted is 30.04.1981
(in words) THIRTIETH APRIL NINETEEN HUNDRED & EIGHTY ONE

New Delhi

Dated 08.01.1999 Controller of Examinations

Chairman

Asstt Employment Officer
Dept. of Labour & Employment
West Bengal Dist.
Alipore (A.P.)

Certified to be true copy.

Attn.
Advocate

95X

A.L.N.C

क्रमांक M 0037510
S.N.C. 98

राष्ट्रीय अन्वेषण विभाग, नेशनल ओपन स्कूल
NATIONAL OPENSCHOOL, NEW DELHI

(GOVT OF INDIA)

संस्कृत विभाग

MARKS STATEMENT

संस्कृत विभाग

MAY-1998

0 DEC 2009

नाम
NAME YAKIAM TALOM

जन्म तिथि

DATE OF BIRTH 30TH APRIL 1981.

प्राप्ति

ROLL NO 240372276

Guwahati Bench
गुवाहाटी न्यायपीठ

SECONDARY SCHOOL EXAMINATION

कोड CODE	विषय SUBJECT	THE MARKS OBTAINED			ग्रेड GRADE
		TH	PR	TOTAL	
202 ENGLISH		54	XX	54 P	FIFTY FOUR
216 HOME SCIENCE		41	11	52 P	FIFTY TWO
214 ECONOMICS		46	XX	46 P	FORTY SIX
213 SOCIAL SCIENCE		44	XX	44 P	FORTY FOUR
212 SCIENCE		35	05	40 P	FORTY
<i>Yakiam</i>		TOTAL = 236			TWO HUNDRED THIRTY SIX

मुख्यमंत्री
New Delhi

RESULT PASS

Assist. Development Officer
Dept. of Labour & Employment
West Bengal District
Adm (A.P.)

Signature

परीक्षा नियंत्रक

Controller of Examinations.

मात्रा:
Dated

04/05/98

Certified to be true copy.

*Mr.
Advocate*

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

30 DEC

Guwahati Bench
গুৱাহাটী ন্যায়পীঠ

(355)

GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF LABOUR AND EMPLOYMENT
EMPLOYMENT EXCHANGE, NAMARAGUNA, TONGA

REGISTRATION CARD

(Not an introduction card for interview with
Employers)

1. Name... *Mrs. Yashoda Saha*
2. Date of Registration ... *23/12/1977*
3. Registration No. *7/1242/93*
4. N.C.O. Card No. *100116*

INSTRUCTIONS TO APPLICANT

	Date before which registration should be renewed
(a) Bring this card with you whenever you come to the Exchange.	<i>24/12/2008</i>
(b) Quote your Registration Number and N.C.O. Number whenever you write to the Exchange.	<i>24/12/2008</i>
(c) Renew your Registration every three years.	<i>24/12/2008</i>
(d) Card be renewed within 30-days from the date of renewal.	<i>24/12/2008</i>

If you do not renew by the due date your registration will be cancelled.

Arunachal Pradesh
Department of Labour & Employment
West Siang District
Auto L.A.P.

Certified to be true copy.

Alam
Fauzate

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

30 DEC 1995

Guwahati Bench
गुवाहाटी न्यायपीठ

(c) Return this card when you no longer require
employment assistance after filing the
following entries.

Affix Postage
Stamp here

1. I have secured employment with
(Name of employee)
through* you* my own effort
2. *no longer require employment assistance

Date..... 19 (Signature of applicant)

FOR OFFICIAL USE ONLY

*Signature

Identification Marks

1.

2.

Asstt. Employment Officer
Co-Signed by
Employment Officer

Delete in applicable entries.

Arunachal Govt. Press- 572/95-ALC-3,000-11 95.

To

The Employment Officer
Employment Exchange
Govt. of Arunachal Pradesh
Naharlagun-791 110

FORM NO. 9
[See Rule 9]

GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF ECONOMICS AND STATISTICS

CERTIFICATE OF BIRTH *Rumgong* issued under Section 16 of the Registration of Births and Deaths of the
issued under Section 17 of the Registration of Births and Deaths of the
Act, 1969.

This is to certify that the following information has been taken from the original record of birth
which is in the register for *Rumgong* of *Tehsil Rumgong* of *Jawna*
(local area)

District West Siang of State Arunachal Pradesh

Name Miss *YAKIAM TALOM* sex Female

Date of birth *30-04-1981* Registration No. *RMG/456/94*

Place of birth *Jawna* Date of Registration *24-11-94*

Name of Father/Mother *Silvi Tarien Talom* Permanent address of Father/Mother *Vill. Jawna
P.O/P.S Rumgong W/Siang Dist. Kalo (A.P.)* Nationality of Father and Mother *Indian*

Signature of issuing authority
S.E.A.L.

Rumgong

Alphie
Asstt. Employment Officer
Dept. of Labour & Employment
West Siang District
Kalo (A.P.)

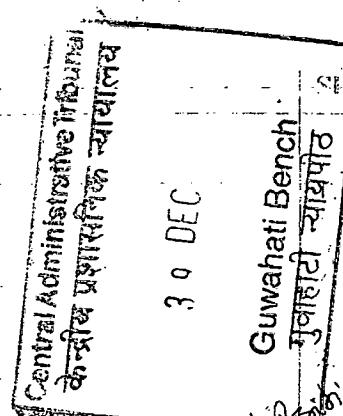
*Chirayu
P. S. Sim*

Certified to be true copy

*Alphie
Advocate*

COMPARATIVE CHART OF PREVIOUS EXAMINATION RESULTS.

417



Sl. No.	Name and Father's Name	Permanent Address	Present Address	Q. of Education	% of C.B. & N Marksheet	Employment Exchange Regn. No.	Date of Birth	Remarks
1.	Shri Doter Kansi S/o Redo Kansi	Vill- Angu PO Along Distt-West Siang (AP)	C/o E. Banjen (Kansi) DDSE Office Along	Cl-X Passed	37.6% 188	157101/007	20.04.1984	Directly applied candidate
2.	Miss Yakiami Talom D/o Tarin Talom	Vill- Jomoh PO-Along Distt. West Siang (AP)	C/o Suti, Yakom Lomtong, EDSV, Along MDG.	Cl-XII Passed	47.2% 236	157102/009	30.04.1981	E.Ex. Sponsored candidate
3.	Miss Yagi Yajo D/o Tama Yajo	Vill-Bizoo Gumin, PO Along Distt. West Siang (AP)	C/o Dicco Restaurant, Old Market Along Distt. West Siang (AP)	Cl-VII Passed	43.2% 216	15747/005	03.07.1985	Directly applied candidate
4.	Miss Bonipi Ado D/o late Gebem Ado	Vill-Rigo PO Along Distt. West Siang (AP)	Vill-Rigo PO Along Distt. West Siang (AP)	Cl-XII Passed	40.8% 204	660/2007 (W)	01.02.1986	E.Ex. Sponsored candidate
5.	Shri Mito Eshi S/o Lt. Remi Eshi	Vill- Jimer PO Along Distt West Siang (AP)	C/o Shri Muglo Ado Vill-Jimer PO Along	BA Passed	41.4% 207	266/2007	19.12.1977	Directly applied candidate

P/ Issue letter
Appointee
in D/o Ms. Yakiam
Talom on 21/10/08

Certified to be true copy,
G. Khan
Advocate

DEPARTMENT OF POSTS: INDIA
Office of the Director Postal Services: Arunachal Pradesh Division
Itanagar-791111.

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

39 DFC

Guwahati Bench
গুৱাহাটী ন্যায়পুঠ

No.B-1 Viveknagar

Dated at Itanagar the 23rd Sept 2008

Miss Yakiam Talom D/o Shri Tarin Talom is hereby provisionally appointed as GDSBPM Veveknagar BO in a/c with Along MDG under Itanagar HO with effect from date of joining on the post. She shall be paid such allowances as are admissible from time to time.

2. Miss Yakiam Talom should clearly understand that her employment as GDSBPM shall be in the nature of a contract liable to be terminated by her or by the appointing authority by notifying the order in writing and that her conduct and service shall also be governed by the "Department of Posts Gramin Dak Sevak (Conduct and Employment) Rules, 2001" as amended from time to time.

3. If these conditions are acceptable to her, she should communicate his acceptance in the enclosed pro forma

4. The appointing authority reserves the right to terminate the provisional appointment any time before expiry of 3 years of services without notice and without citing any reason.

5. Miss Yakiam Talom should credit Rs. 10,000/- as "Security Deposit" pledged to the President of India in the form of either SB account or NSC or KVP within 30 days from the date of assumption of charge as GDSBPM, Viveknagar BO. Miss Yakiam Talom will take up her residence and also provide suitable accommodation for housing the P.O. at a prominent location in Viveknagar, which is easily accessible to the customers.

6. It is also made clear that the performance of the provisionally appointed GDSBPM will be observed on the basis of postal business done by her. The provisional appointment of the BPM may be terminated as per Para 4 above if the performance is not found satisfactory or in the interest of public service or the BO is found Un-remunerative.

Sd/-
(A.K. Shyam)
Supdt. of Posts
O/o the Director Postal Services
Arunachal Pradesh, Division,
Itanagar - 791 111.

Certified to be true copy.

*G. K. ...
Advocate*

Central Administration, Assam, Guwahati
केन्द्रीय प्रशासनिक न्यायालय

30 L

Guwahati Bench
गुवाहाटी न्यायपीठ

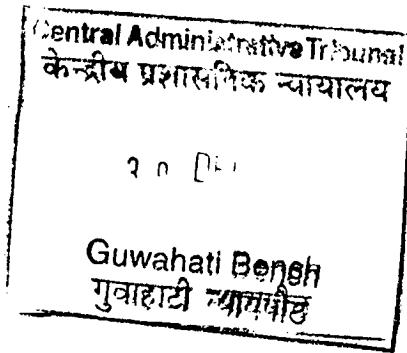
Copy to:

- 1) Miss Yakiam Talom, C/o Sinti Yakom Lomtung GDSSV, Along MDG for information and she will:-
 - a) Open one RPLI Policy in her own name of minimum value of Rs.1,00,000/- and one Security Deposit Account for Rs. 10,000/- She is asked to obtain training from Sub-Divisional Inspector, Central Sub-Division Pasighat and fulfill the target.
 - b) Open 50 nos. of RPLI policy (i.e. 13 nos of RPLI policy in each quarter besides 100 nos. of savings Bank passbook and 100 nos. of RD Pass Book from the local inhabitants of the villages falling under the delivery jurisdiction of Viveknagar B.O. and motivate awareness among the various schemes of the department.
 - c) Submit Character certificate, Medical fitness certificate, Declaration in non judicial stamp paper duly authenticated by first class Magistrate and witness and two nos. of attestation form duly filled up and signed by her.
- 2) The SDI © Pasighat for information and he is directed to impart training to Miss Yakiam Talom observing all formalities. One RPLI Policy of minimum value of Rs.1,00,000/- may please be got opened by the candidate. He will also forward two no's of attestation form duly filled up and signed by the selected BPM. In addition, he will obtain a declaration in non-judicial stamp paper duly authenticated by first class judicial Magistrate and witness. Also obtain Character certificate, Medical fitness certificate from Miss Yakiam Talom and forward the same to this office.
- 3) The Postmaster Itanagar H.O for information and n/a.
- 4) The Postmaster, Along MDG for information and n/a.
- 5) Office copy.


(A.K. Shyam)
Supdt. of Posts
O/o the Director Postal Services
Arunachal Pradesh, Division,
Itanagar - 791 111

To,

The Superintendent of Posts,
O/o The Director Postal Services,
Arunachal Pradesh Division.
Itanagar,



Sub: Prayer for cancellation/recalling appointment No.B-4/Viveknagar, dated 23/09/2008.

Sir,

With due respect, I would like to state few lines for your kind consideration and necessary action please.

That your good office has appointed one Miss Yakiam Talom as Gramin Dak Sevak Branch Postmaster, Viveknagar, Aalo, vide appointment No.B-4/Viveknagar, dated 23/09/2008. In these regard I would like to state as follows.

That Miss Yakiam Talom is not resident of Viveknagar (Rigo) Aalo, who is a permanent resident of Village Jamoh, P/o & P/s Rungong, West Siang District, Arunachal Pradesh, but she has falsely furnished you information that she is belong to Hissam Village, Aalo, even if we presumed that she is from Hissam Village still it doesn't come within 2 km from Viveknagar (Rigo) Aalo. Moreover, she doesn't have PRC of being resident of Viveknagar (Rigo) Aalo. The Panchayat Member of locality has also issued certificate that she is not belongs to the said village.

Under the facts and circumstances mentioned above your good office may kindly recall/cancel appointment No.B-4/Viveknagar, dated 23/09/2008. as early as possible in the interest of justice, otherwise, I would be compelled to approach honorable court for justice.

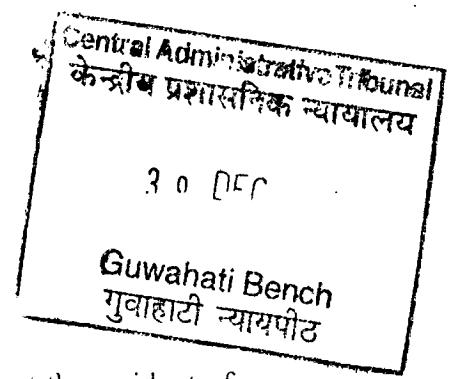
Date: 27/10/08.

Yours Faithfully,

B Ado
(Miss Bonpi Ado)
(Rigo Village)
Viveknagar

Certified to be true copy.

G. H. Ado
Advocate



TO WHOM IT MAY CONCERN

It is to certify that Miss Yakiam Talom is not the resident of (Rigo/ kamdi) viveknagar village, and she do not have any relative nor temporary resident in our village and it is further certify that her name is not enroll in the panchayat electrol roll of our village, lastly it is also certify that viveknager came under Rigo / Kamdi village.

Rigo Kamdi Village, Panchayat
Bhutanchari, Dibrugarh

Certified to be true copy.

After -
Awarde

16. WHO IT MAY CONCERN

It is certified that Rumgong Circle is situated at a distance of 30 km away from Aalo(Along) administrative Headquarter and it is also certified that Viveknagar is situated at a distance of 2 km away from Aalo Administrative Headquarter surrounded by two villages i.e Rigo and Kamdi village.

Circle Officer 09.01.09
Admn./Town Magistrate
West Siang District, Aalo
West Siang District Aalo
Assam
Nanachal Pradesh

Certified to be true copy.

G. Alam.

Advocate.

